Subject : Non-compliance of section 29 of the Electricity Act, 2003 and Regulation 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Regulatory Commission (Technical Standards for connectivity to the grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010.

Date of hearing : 30.9.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : SLDC, Haryana Vidyut Prasaran Nigam Limited and others.

Parties present : Shri A.K. Arya, RVPNPL
Shri R.K. Jain, RVPNPL
Shri Pradeep Mishra, Advocate, SLDC Rajasthan
Shri Aashish Bernard, Advocate, SLDC, Jabalpur
Shri Kamal Sarkar, PGCIL
Shri P. Mukhopadhyay, WRLDC
Shri K. Muralikrishna, WRLDC
Shri Pragya Singh, WRLDC
Shri Abilis Zaidi, POSOCO
Ms. Supriya Singh, Advocate, NRLDC
Shri A. Mani, NRLDC
Shri Rajiv Porwal, NRLDC
Shri D.K. Jain, NRLDC
Shri KVS Baba, POSOCO
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri V.K. Jain, NTPC
Shri S.K. Sharma, NTPC
Shri P.P. Francis, NTPC
Shri S.R. Narasimhan, NLDC, POSOCO
Shri E. Sarbjit Singh, PSTCL
Shri Akshay Kumar Garg, SLDC, Punjab
Learned counsel for SLDC, Madhya Pradesh, requested the Commission to direct National Power Committee (NPC) to upload the technical report of task force on its website.

2. Learned counsel for the respondents and representatives of the parties submitted that they have not received copies of the replies filed by NRLDC and PGCIL.


4. The Commission directed NRLDC and PGCIL to upload their replies on their respective websites immediately.

5. The Commission directed the respondents to file their replies on CEA`s report and replies of NRLDC and PGCIL, on affidavit, by 25.12.2014.

6. The Commission directed that due date of filing the replies should be strictly complied with. The replies filed after due date shall not be considered.

7. The petition shall be listed for hearing on 8.1.2015.

By order of the Commission

Sd/-
(T.Rout)
Chief (Law)